

[Shri Shaif Qureshi]

3rd September, 1966. [Placed in Library. See No. LT-7130/66].

(v) The Cotton Textiles (Control of Movement) Amendment Order 1966, published in Notification No. S.O. 2643 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7131/66].

(vi) The Cotton Control (Amendment) Order, 1966, published in Notification No. S.O. 2866 in Gazette of India dated the 1st October, 1966. [Placed in Library. See No. LT-7132/66].

(2) A copy of the Textiles Committee (Amendment) Rules, 1966, published in Notification No. G.S.R. 1410 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-7133/66].

GOA (ABSORBED RAILWAY EMPLOYEES' CONDITIONS OF SERVICE) RULES

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): I beg to lay on the Table a copy of the Goa (Absorbed Railway Employees' Conditions of Service) Rules, 1966, published in Notification No. G.S.R. 1381 in Gazette of India dated the 7th September, 1966, as corrected by G.S.R. 1600 published in Gazette of India dated the 11th October, 1966, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965. [Placed in Library. See No. LT-7134/66].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community

Development and Cooperation (Shri Shinde): I beg to lay on the Table:—

(1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) The Kerala Panchayats (Compounding of offences) Rules, 1966, published in Notification S.R.O. No. 263/66 in Kerala Gazette dated the 12th July, 1966. [Placed in Library. See No. LT-7135/66].

(ii) S.R.O. No. 279/66 published in Kerala Gazette dated the 26th July, 1966, making certain amendments to the Kerala Panchayats (Public and Private Markets) Rules, 1964. [Placed in Library. See No. LT-7136/66].

(2) A statement showing reasons for delay in laying the Notifications mentioned at item (1) above. [Placed in Library. See No. LT-7137/66].

(3) A copy of Notification No. G.S.R. 1495 published in Gazette of India dated the 21st September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7138/66].

12.34½ hrs.

PATENTS BILL

(i) **REPORT OF JOINT COMMITTEE**

Dr. Chandrabhan Singh (Bilaspur): I beg to present the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents.

(ii) EVIDENCE

Dr. Chandrabhan Singh: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to amend and consolidate the law relating to patents.

Shri Surendranath Dwivedy (Kendrapara): I would like to know whether the Report of the Joint Committee on the Patents Bill will be taken up during this session. It lapses if it is not taken up and all this labour would go in vain then.

Shrimati Renu Chakravartty (Barrackpore): We have come to learn that the Government has given an assurance to the original American patent holders that they are not going to proceed with this Bill. We want to know categorically from this Government whether they really propose to continue with this Bill or whether they have given some such undertaking.

श्री काशी राम गुप्त (अलवर) : मैं जो कहना चाहता हूँ वह यह है कि सरकार ने विश्वास दिलाया था कि इसी सदन में इसकी लिया जायेगा।

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): In the first place, it is so baseless that I thought that I should not refute it. I tell you that it is baseless, incorrect and has no foundation about it.

Mr. Speaker: Will it be taken up during this session?

Shri Satya Narayan Sinha: That is a different matter. I am not going to say that just now. We are planning the whole thing and shall place it before the Business Advisory Committee. Whatever Government thinks proper it will do.

Shri H. N. Mukerjee (Calcutta Central): Government has given an assurance over and over again and it was only on account of having this Patents Bill pushed through the Par-

liament in this session that a certain extension of time was permitted to Shri Krishnamoorthy Rao. The Government now says that they cannot give a definite guarantee that it is going to be passed.

Shri Surendranath Dwivedy: The Business Advisory Committee will allot time provided Government agrees to discuss it. If Government does not agree, what will the Business Advisory Committee do?

Mr. Speaker: Then, on Friday we have time to ask why this Bill is not being discussed.

Shri Surendranath Dwivedy: Let him say whether they are going to discuss it or not. All this labour and expenditure would go in vain if it lapses. Why do they not say categorically whether they are going to discuss it or not?

Mr. Speaker: If the Minister says that he is not in a position to say that at this moment, what should I do? Members begin to accuse me when the answer comes that the Government is not in a position to give any undertaking at this moment.

Shri H. N. Mukerjee: You embody the honour of Parliament. In the last session the Government have gone on record repeatedly, unless all our memories have gone gaga, that it is the intention of Government to push through the Patents Bill in this, the last, session of Parliament. If Government is going back on it, it is a different matter and let the Government then say so. But if Government has not gone back on it, let them reiterate the pledge given last session over and over again. You cannot take shelter under the plea that you have not made up your mind.

श्री रामसेवक यादव (बाराबंकी) : मैं दूसरी बात कह रहा हूँ। मैं नहीं चाहता कि बिजिनेस ऐडवाइजरी कमेटी की बात यहाँ उठे। जब सरकार किसी कानून को बनाना चाहती है तो उस रात रात बँटकर

[श्री रामसेवक यादव]

उस को पास किया है। इस सदन में ऐसा हो चुका है। सरकार ने इसको प्राथमिकता दी है या नहीं यह वह साफ साफ कह दे। यहां पर बिजिनेस ऐडवाइजरी कमेटी का प्रश्न नहीं उठता।

Shri Bade (Khargone): The general impression is that the foreign firms, that is, the American and UK firms, are bringing pressure on the Government not to bring the Bill up during this session.

Mr. Speaker: He has denied that. But when the Government says that they are not in a position to say definitely at this moment, what should I do? I cannot force them.

Shri Vasudevan Nair: This is the last session of this Parliament.

Shri Surendranath Dwivedy: Will he make an announcement tomorrow?

Shri Satya Narayan Sinha: I have not said that we are not going to bring it forward. It all depends upon how we save our time. Unless we have no time, we will not shelve it.

(iii) NOTES OF STUDY GROUPS

Shri S. V. Krishnamoorthy Rao (Shimoga): I lay on the Table a copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to amend and consolidate the law relating to patents for an on-the-spot study of the working of the various Pharmaceutical Units, Research Institutes/Laboratories, Drug Farms, etc.

12.41 hrs.

STATEMENT RE: RAILWAY ACCIDENTS

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभाषिंह) : हाल का रेल दुर्घटनाओं के बारेएक वक्तव्य मैं मन्षा-पटल पर रखता

है। [पुस्तकालय में रखा—देलिमेंटे संख्या LT 7139/66]. (Interruptions).

Mr. Speaker: Mr. Banerjee, this is not the manner that he should continue to speak as he likes.

Shri S. M. Banerjee (Kanpur): Every word is not my word.

Mr. Speaker: I can distinguish his voice from others. I am now so much habituated to his voice that I can recognise it. There may be many voices but I can recognise his voice.

श्री रामसेवक यादव (खार्गोण)

उत्तर में बिजिनेस प्रेशन था।

Shri D. C. Sharma (Gurdaspur): I want that the statement laid on the Table of the House by the Minister of State for Railways should be circulated to all the Members and we should be permitted to put questions on that.

Mr. Speaker: I will see that this statement as well as the earlier one of Mr. Subramaniam and also that of Mr. Chagla are circulated to the Members. Each Member shall have the opportunity to give notice and ask for a discussion.

Shrimati Lakshmikanthamma (Khammam): May I know whether the Prime Minister will be making a statement regarding the location of the steel plant?

Mr. Speaker: She can better ask the Minister. I cannot answer it.

12.43 hrs.

ELECTION TO COMMITTEE

ANIMAL WELFARE BOARD

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I move:

"That in pursuance of Section 5(1) (i) of the Prevention of